

COMMON OBJECTIONS WHICH ARE NORMALLY RAISED IN THE DIFFERENT PROCEEDINGS BEFORE THE DISTRICT AND SEESIONS DIVISON CHAMBA H.P.

1.	Index is not filed
2.	Index has not been properly prepared
3.	Deceased person(s) has (have) been made party(ies)
4.	It is not signed by counsel.
5.	Ld. Counsel had not put signature at some places
6.	List of documents is not filed.
7.	List of document relied upon is not filed
8.	Address form is not filed.
9.	Paging has not been done properly
10.	Numbering of paragraph has not been correctly mentioned
11.	Particular provision of law is /are not given correctly
12.	Paragraph regarding value for the purpose of court fee is not mentioned.
13.	Correction fluid has been used at some places to carry out correction.
14.	Page numbersare not legible. Typed /legible copies be filed.
15.	Page Noare in torn conditions
16.	There are cuttings/additions at some places (pl See page no.....)
17.	Complete memo of parties is not given in the application u/s 5 of limitation act
18.	Process fee is not filed.
19.	Regd. Cover(s) not filed.
20.	Duplicate copy is not filed.
21.	Spare copies for service of defendant are not filed.
22.	Envelope for keeping documents is not filed
23.	Original receipt of deposit is not filed
24.	Affidavit is not filed.
25.	Affidavit is not attested by Ld. Oath Commissioner.
26.	Parentage of the deponent has not been given.
27.	Address of deponent is not given
28.	Age of the deponent is not given
29.	Occupation of the deponent is not given
30.	Parawise verification is not given in affidavit
31.	Parawise verification is not given correctly
32.	Affidavit is not signed by deponent.
33.	Deponent has not been identified
34.	Date and place of verification is not given in affidavit
35.	Cutting /additions/correction is in the affidavit have not been got attested/reattested by Id.Oath Commissioner
36.	Thumb impression is not identified.
37.	Deponent has not put signature on every page of affidavit
38.	Power of attorney is not filled in completely
39.	Power of attorney is not signed by Parties
40.	Power of attorney is not signed by the Ld Counsel
41.	Court fee stamps have not been affixed on power of attorney
42.	Advocate welfare stamps has not been affixed on power of attorney
43.	Residential/office address of the Ld Counsel is not given in the POA
44.	Thumb impression on power of attorney has not been identified
45.	Power of attorney has not been attested by jail authorities(in case of under trial)
46.	Numbering is not given against the signature in power of attorney
47.	Copy of GPA/SPA is not filed
48.	Court fee stamps have not been affixed

49	Court fee is inadequate
50	Court fee stamps have been left out blank
51	Annexure(s)is/are illegible. Typed copy may be filed
52	Annexure(s).....are not attested to be true copies
53	Annexure(s).....are not properly paged/marked
54	Annexure(s).....are incomplete
55	Annexure(s).....are not arranged properly
56	Annexure(s).....are so dim/dark that they can not be read easily
57	Name of person attesting the annexures is not mentioned below the signature
58	Certified copy of trial court is not filed as such limitation can not be calculated
59	Certified copy of impugned judgment of Ld Trial court is not filed
60	Certified copy is incomplete
61	Court fee stamps have not been affixed on certified copy
62	Adequate court fee stamps have not been affixed on certified copy
63	There is overwriting /additions at some places on the certified copy
64	Some words in the certified copy of judgment passed by Ld.Trial court are illegible
65	Some words in the certified copy of judgment passed by Ld. Appellate court are illegible
66	Certified copy of decree sheet/memo of cost is not filed
67	List of exhibits and list of witnesses have not been filed with certified copy
68	Some words on light side margin/top margin/ bottom margin of page no ...are missing
69	It is barred by time. Application for condonation of delay not filed.
70	Spare copy of memo of parties is not filed
71	Any other objection(s).....